

Reliance General Insurance Company Ltd.

Add-On/ Clause Wording under Standard Fire and Special Perils Policy

Claim preparation Clause:

In consideration of the premium paid, and subject to the exclusions, conditions and limitations of the policy to which this extension is attached, this policy is extended to cover the necessary and reasonable costs incurred by the Insured payable to the insured's accountants, architects, auditors, engineers, or other professionals and the cost of using the insured's employees, for producing and certifying any particulars or details contained in the insured's books or documents, or such other proofs, information or evidence required by the company resulting from insured loss payable under this policy for which the company have accepted liability.

Coverage will not include the fees and costs of attorneys, public adjusters, and loss appraisers, all including any of their subsidiary, related or associated entities either partially or wholly owned by them or retained by them for the purpose of assisting them nor the fees and costs of loss consultants who provide consultation on coverage or negotiate claims.

The company shall not be liable under this extension for more than the limit as specified in policy schedule, which shall be part of and not in addition to the policy limit.

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